

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 377 of 2017

IN THE MATTER OF:

Sri Haridas Pottath

...Appellant

Versus

**Peerless Engineering Products
Pvt. Ltd. & Anr.**

...Respondents

Present:

For Appellant : Shri P. Somasundaram, Advocate

O R D E R

10.11.2017 Respondent – Dr. Sabhapathi Dorai Raju filed an application under Section 186 of the Companies Act, 1956 for a direction on the respondents to the company petition to convene the Extraordinary General Body Meeting (EOGM). The Tribunal by the impugned judgment dated 29th August, 2017 dismissed the prayer giving liberty to the respondents to proceed with the EOGM without any order from the Tribunal. On hearing the counsel for the appellant, we find that the appellant will not be affected as he was not the petitioner and he may raise all questions in EOGM. In this background, learned counsel for the appellant sought permission to withdraw the appeal. The prayer is allowed but without any liberty to challenge the same very impugned order dated 29th August, 2017 before this Appellate Tribunal.

The appeal is dismissed as withdrawn. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

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